

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 27 AUG 1993

APPLICATION NO(s).

2

193.

Applicant(s)

Respondent(s)

1. S. Selvadurai vs. C.G.M. Blrue-8.
1. S. Selvadurai, Watchman, Central
Telegraph Stores Depot, Bangalore.
2 The Chief General Manager, Karnataka
Circle Telecom Building Bangalore-8.
3 The General Manager, Blrue Telecom
District, Bangalore-9.
4. The Asst Engineer, Circle
Telecom Stores Depot. Blrue-79.
5 Sri. P. A. Kelkar, Advocate. No. 48
5th Across, IV Block, Rajajinagar
Bangalore-10.
6 Sri M. S. Padmanabhan, Senior
Coroner for Central Govt, High Court
Building Bangalore.

SUBJECT:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore Bench
Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY/INTERIM ORDER passed by this Tribunal in the above said
application(s) on ----- 18/8/93

Signed

of

4 DEPUTY REGISTRAR
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 18TH OF AUGUST, 1993

Present: Hon'ble Justice Mr. P.K. Shyamsundar Vice-Chairman

APPLICATION NO.2/93

Shri S. Selvaraju,
Watchman,
Central Telegraph Stores Depot,
Bangalore

Applicant

(Shri P.A. Kulkarni - Advocate)

v.

1. The Chief General Manager,
Karnataka Circle,
Telecom Building,
Bangalore - 8
2. The General Manager,
Bangalore Telecom District,
Bangalore - 9
3. The Assistant Engineer,
I/C Circle Telecom Stores Depot,
Bangalore - 79
4. Shri Sudarshan,
Assistant Engineer,
I/c Circle Telecom Stores Depot,
Bangalore - 79

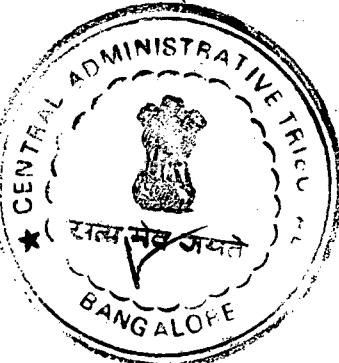
Respondents

(Shri M.S. Padmarajaiah - Advocate)

This application has come up today
before this Tribunal for orders. Hon'ble
Justice Mr. P.K. Shyamsundar, Vice Chairman
made the following:

ORDER

After the matter was heard for some
time, Shri P.A. Kulkarni, learned counsel for



the applicant sought leave to withdraw this application with liberty to file a representation before the departmental authorities seeking cancellation of the proposal to shift the applicant from C.T.S.D., Bangalore to Shankarpura Exchange. Accordingly this application stands disposed off as withdrawn giving liberty to the applicant to make a representation against the impugned order. If the applicant makes any representation within a week from today, that representation will be disposed off fortnight thereafter. In case the authorities do not find any need to revise the impugned order, they are free to give effect to the impugned order after an interval of three weeks from today. No costs.

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Sd
VICE CHAIRMAN

TRUE COPY

27/8/93
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRUSTEE
ADDITIONAL EXCH
BANGALORE